

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO. 060/00229/2018 &  
M.A. No. 060/00300/218**

**Chandigarh, this the 26<sup>th</sup> day of February, 2018**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Yogesh Kumar son of Lt. Sh. Joginder Kumar age 31 years (Group-C), r/o House No. 22, Street No. 11, Basti Tankan Wali, Ferozepur City.

....APPLICANT

(Argued by: Shri P.K. Bansal, Advocate)

VERSUS

1. General Manager, Northern Railways Headquarter, Baroda House, New Delhi.
2. Divisional Regional Manager, DRM Office, Northern Railways, Ferozepur.
3. Additional Divisional Regional Manager, DRM Office, Northern Railways, Ferozepur.
4. Senior Divisional Personnel Officer, DRM Office, Northern Railways Ferozepur.
5. Divisional Personnel Officer, DRM Office, Northern Railways, Ferozepur.
6. Senior Divisional Electrical Engineer/TRD, DRM office, Northern Railways, Ferozepur.

....RESPONDENTS

(By Advocate: Shri Lakhinder Bir Singh)

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

Heard.

2. Mr. Bansal, learned counsel for the applicant submits that against the order of his dismissal dated 18.8.2015, the applicant has filed statutory appeal dated 10.5.2016 (Annexure A-5) before the Competent Authority, which is pending adjudication. He draws

our attention to letter dated 14.10.016 (Annexure A-7), where the respondents admitted that his appeal is pending adjudication. Therefore, he made a statement that he would be satisfied if a direction be issued to Competent Authority, amongst the respondents to decide his appeal expeditiously.

3. Mr. Lakhinder Bir Singh, learned counsel appearing on behalf of respondents accepts notice and submitted that they will decide his appeal, if not already decided, within one month.

4. In view of above, the O.A. is disposed of with a direction to the Competent Authority amongst the respondents to decide his aforementioned appeal, if not already decided, within a period of 30 days, from the date of receipt of a certified copy of this order.

5. The disposal of this O.A. may not be construed as an expression on the merit of the case.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 26.02.2018**

~SK~

